

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**R.P. No.18 of 2015 in
IA Nos.251 & 187 of 2015 in
APPEAL No. 21 of 2014**

Dated: 4th November, 2015

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:-

**Indian Wind Energy Association & Anr. ...Appellant(s)
Versus
Gujarat Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.
Mr. Hemant Singh

Counsel for the Respondent(s) : Ms. Suparna Srivastava with
Ms. Anushka Arora for R-1

Ms. Swapna Seshadri
Ms. Poorva Saigal for R.8 & 9

ORDER

Admit. Issue notice. Ms. Suparna Srivastava takes notice on behalf of Respondent No.1 and Ms. Swapna Seshadri takes notice on behalf of Respondent Nos.8 & 9 and they seek three weeks time to file reply. Notice be issued to the other respondents returnable on 18.01.2016. Dasti in addition is permitted.

List the matter on **18.01.2016**. Learned counsel for the Respondents may file reply on or before 26.11.2015 after serving copy on the other side.

Thereafter, rejoinder may be filed two weeks on or before 10.12.2015 after serving copy on the other side.

(T.Munikrishnaiah)
Technical Member
Ts/pr

(Justice Ranjana P. Desai)
Chairperson